

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1516
ANSWERED ON:27.11.2009
STEM CELL RESEARCH AND THERAPY
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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of the guidelines issued in respect of Stem Cell Research and therefor in the country;
- (b) whether Stem Cell Research Therapy and are being carried out in the Government Medical Colleges and Hospitals in the country;
- (c) if so, the details thereof and if not the reasons therefor;
- (d) whether the facility of molecular diagnostic is available in the Government hospitals in the country; and
- (e) if so, the details of the hospitals where such facility is available?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN)

(a) Indian Council of Medical Research in collaboration with Department of Bio-Technology has formulated guidelines for Stem Cell Research Therapy. The salient features of these guidelines are as under;

- (i) Two tier mechanism for review and monitoring of research and therapy in the field of human stem cells, one at the national level and an other at institutional level.
 - (ii) Compulsory registration of all institutions and investigators with NAC-SCRT through IC-SCRT.
 - (iii) Prior approval of NAC-SCRT or IC-SCRT, as applicable, for conducting any research in human stem cell.
 - (iv) All new human stem cell lines shall be created with the prior approval of NAC-SCRT or IC-SCRT, as the case may be.
 - (v) All established human stem cell lines from any source, imported or created in India should be registered with IC-SCRT and NAC-SCRT.
 - (vi) Permission for import/procurement from other Indian laboratories shall be obtained from IC-SCRT.
 - (vii) All clinical trials with any stem cells shall have prior approval of IC-SCRT, institutional Ethics Committee and Drug Controller General of India for marketable product; and shall be registered with the NAC-SCRT, international collaborations shall also have prior approval of NAC-SCRT and funding agency as per its procedure /or Health Ministry's Screening Committee.
- (b) to (e) Information is being collected and will be laid on the Table of the House.